

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 299/92
~~EX-NO.~~

DATE OF DECISION 20.11.1998

Ashokkumar M. Solanki

Petitioner

Mr. J.J. Yagnik

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Mr. Y.N. Ravani

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Ramakrishnan, vice Chairman

The Hon'ble Mr. P.C. Kannan, Judicial Member.

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Ashokkumar M. Solanki,
6/B New H Colony,
Outside Shahpur Darwaja,
Near Ganesh Society,
Ahmedabad. Applicant.

(Advocate : Mr. J.J. Yagnik)

VERSUS

1. Union of India,
To be served through the
Department of Space,
Space Application Centre,
Jodhpur Tekra, Ahmedabad. Respondent.

(Advocate: Mr. Y.N. Ravani)

ORAL ORDER

O.A.No. 299/1992.

Date: 20.11.1998.

Per: Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

Mr. Yagnik is not present today also. He has not been present on some earlier occasions. On the last date he has filed a leave note. Today there is no request either from him or on his behalf. In the circumstances we hold that the applicant is not interested in pursuing the matter. O.A. is dismissed for default.

P.C.Kannan
(P.C.Kannan)
Member (j)

V.Ramakrishnan
(V.Ramakrishnan)
Vice Chairman